Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken steps to fully implement clause 6 of the Assam Accord; and

(b) if so, the details thereof along with the present status?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) & (b): After signing of Assam Accord, 1985, a number of measures were taken to protect, preserve and promote cultural, social, linguistic identity and heritage of the Assamese people envisaged in Clause 6 of the Accord. These measures include establishment of Srimanta Sankardeva Kalakshetra Complex with the financial support of Rs. 20.35 crores; modernization and upgradation of Jyoti Chitraban Film Studio Society at Guwahati; financial assistance of Rs. 69.45 crore to 359 Satras of Assam; financial assistance of Rs. 10.00 crores for 14 historical monuments for their protection, preservation and development; establishment of an autonomous institution Anandaram Borooah Institute
of Language Art & Culture Assam (ABILAC) with the aim to research development of indigenous language, art and culture of the State and establishment of two Central Universities at Tezpur and Silchar.

Government of India has constituted a High Level Committee comprising of eminent personalities of Assam representing various walks of life to examine the effectiveness of actions taken since 1985 to implement Clause 6 of the Accord, to assess the appropriate level of reservation of seats in Assam Legislative Assembly and local bodies for the Assamese people and to suggest measures to protect Assamese and other indigenous language of Assam. The Committee will recommend appropriate level of reservations in employment under the Government of Assam for the Assamese people and suggest other measures necessary to protect, preserve and promote cultural, social, linguistic identity and heritage of the Assamese people.

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